BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

IA 313 OF 2022

OA NO 329/2021

IN THE MATTER OF :-
DEVANSHU BOSE APPLICANT

VERSUS

AGRA DEVELOPMENT AUTHORITY & ORS

RESPONDENTS

ADDITIONAL DOCUMENTS FILED ON BEHALF OF THE INTERVENER/APPLICANT NO 2 IN IA NO 313 OF 2022

1- That I, am the INTERVENER/applicant no 2 in the above titled IA NO 313 of 2022 and conversant with the facts and circumstances of the case.

2- that the deponent craves liberty to raise additional submissions in case need arises during the course of argument.

3- That the above titled OA was filed against the failure of State authorities to prevent discharge of sewage on open land from Nalanda town colony, a housing project developed by Nalanda builders and developers (I) Ltd at Shamsabad road Agra Uttar Pradesh, estimated to be1.45 lakh ltrs per day. The builders and ADA as well are primarily responsible for this failure.

4- That since filing of above titled **IA number 313 of 2022** there has been no improvement in situation. Contractor who established STP, Builder who developed colony and ADA who approved project , the competent authority, none of them seems bothered to operate and maintain STP which is still inoperative and pending verification as per parameters of project report, submitted by builder at the time of approval of the said project. Sewer has been still flowing in open areas of colony at different locations.

The deponent wants to file additional documents (copy of complaints/ copy of tweets) forwarded to Vice chairman of Agra Development Authority and other concerned higher officers time to time to apprise them of ground reality and affidavits of some residents of the colony , denying their signatures on **annexure no 2** and wants to bring them on record for the perusal of this Hon'ble Tribunal.

These additional documents attached seem essential for proper adjudication of aforementioned Application. The deponent hereby lists out these additional documents as under-

(I)- The Deponent wishes to attach copy of complaint forwarded by intervener or **applicant number 1 Mr M K Saraswat in IA 312 / 313** to Vice chairman ADA, RO UPPCB Agra and other concerned higher officials on **26/12/22** apprising them with ground reality of STP in said colony .

A copy of said complaint is annexed herewith as **Annexure no 20.**

(ii)- That the deponent hereby is also requesting to annex an additional complaint forwarded to **PS Forest UP** with copies to other concerned officers forwarded on **01/01/23** wherein it was mentioned that STP got constructed by builder in cited colony , had not been working, resulting into discharge of sewage and sewage mixed used waste water in open areas of colony and condition of colony was Pitiable.

A copy of complaint dated 01/01/23 is annexed herewith as Annexure no 21.

(iii)- That the deponents also sent tweet messages on Twitter account of Divisional commissioner Agra ,UP Government and Hon'ble chief minister up requesting them to permit meeting to discuss on Aforesaid issues.
In Aforesaid tweet messages reference of earlier tweet messages sent on **29th November 2022** was also given but all in vain.

All tweet message sent on **3rd March 2023** and earlier on **29th number 2022** remained unattended.

Copy of tweet messages sent to **Divisional commissioner Agra who is also chairman of ADA Agra, UP Government and Hon'ble M Yogi Adityanath , Hon'ble chief minister up are annexed herewith as annexure no 22 ,23 and 24 respectively.**

These above-mentioned documents are filed to show the current status. STP is neither working nor being operated and maintained by contractor/ builder , not being monitored by ADA and overseen by senior officers of Housing and Urban development/ UPPCB/ Ministry of environment UP Govt, as directed by Hon'ble Tribunal.

That the Deponent also requests to permit to attach affidavits of three residents of cited colony whose signatures have been shown on **annexure no 2 of Action Taken Report, submitted by ADA in Hon'ble Tribunal in OA no 329/2021** on behalf of builder as token of their consent and witness that STP is working without monitoring and checking of ground position .

These residents have stated in their respective affidavits that they have not consented and they have not put their signatures on annexure no 2 of ACTION TAKEN REPORT and signature thereon are **forged**.

Copies of affidavits of these three residents are annexed herewith as Annexure no 25,26&27.

In addition to forged signatures of above cited residents, signatures of owners of two house **no 211(F) & 211(B)** have also been shown on **annexure no 2** of said action taken report, submitted by ADA on **09/11/22** as witness of completion of construction of STP and its working Whereas these houses are **allegedly unoccupied and closed** and these signatures also seem **forged.**

Signatures of some minors of colony Who may not be knowing anything about STP, have also been taken on cited **annexure no 2** of action taken report which further puts question mark on authenticity of **annexure no 2** and warrants investigation.

It's humble request to Hon'ble Tribunal to take cognizance on submission of fake and forged report in Hon'ble Tribunal and suppression/ concealment of actual facts.

It is submitted that no prejudice will be caused to Respondents if these documents are placed on record.

It is therefore most respectfully submitted that these additional document may please be allowed to be kept on record in the interest of justice.

DEPONENT

DORI LAL YADAV
INTERVENER APPLICANT NO 2
IN IA NO 313 OF 2022
R/O 277A NALANDA TOWN COLONY
SHAMSABAD ROAD AGRA
282001

Annexure No 20

Gmail Dori Lal Yadav <dlyadavconcor@gmail.com>

Fwd: Long pendency of internal development works in Nalanda town colony shamshabad road Agra not completed by Nalanda builders and developers India limited and not monitored by Agra development Authority

1 message

MAHENDRA SARASWAT <m.kr.saraswat@gmail.com> 28 December 2022 at 02:46
To: dlyadavconcor@gmail.com

---------- Forwarded message ---------
From: **MAHENDRA SARASWAT** <m.kr.saraswat@gmail.com>
Date: Mon, 26 Dec 2022, 3:56 pm
Subject: Long pendency of internal development works in Nalanda town colony shamshabad road Agra not completed by Nalanda builders and developers India limited and not monitored by Agra development Authority
. <commagr@nic.in>
Cc: vcadaagra@gmail.com <vcadaagra@gmail.com>, <roagra@uppcb.com>, <csup@nic.in>, <chairman@uppcb.com>, <secy@uppcb.com>

Respected sir

With due regard it is to bring into your kind notice that aforementioned colony is developed by Nalanda builders and developers india limited and approved by Agra development Authority ,approval period 2006 to 2011 extended up to 2012.
During this period Nalanda builders had to complete all internal development works as per specification , layout plan, project report and agreement signed between developer and Agra development Authority but ADA officials without completion of these internal development works released almost all plots which were mortgaged with Ada as security of completion of these internal development works and builder sold almost all units pending internal development works .
During this whole process ADA remained silent spectator, quite indifferent and utmost casual and utterly failed in monitoring which resulted in substandard construction of houses inside colony and pendency of all internal development works .
Almost more than 500 complaints were made on email/ by post/ on jansunwai portal/ on CM helpline/ in pradhikaran Divas. In addition various officials of Agra development authority were physically contacted time to time to resolve issues but all in vain except

1- Recovery of rupees 5280000/, this amount was recovered through RC from builder after order of Hon'bl high court Allahabad in writ c 58 986/ 2016(partial/insufficient amount).
This amount was kept unused by ADA official for long despite various complaints to utilise this amount for completion of pending internal development works,
Status of of this amount is not yet known.

2- construction of sewerage treatment plant (one of internal development works) , pending verification of material and machinery used in its construction and its parameters as per project report.

Construction of so called STP was done by builder even after orders of Hon'ble NGT dated 24th March 2022 and 6th July 2022 in OA329/2021& IA 52,53 &54.

The said STP is not yet functioning properly. Contractor/ builder and ADA as well neither of them seem least bothered for its proper operation , maintenance and verification . Material and machinery used in its installation is substandard since not monitored by ADA.
Some issues related to STP has again to be challenged in Hon'ble NGT in aforementioned OA through Fresh IA number 312 & 313, due to casual attitude of builder and ADA which is pending decision.

It's humble submission to kindly have a kind look on photographs and videos annexed herewith which clearly show that construction of STP despite directions by Honorable NGT in aforesaid orders ,has not been monitord by Agra development authority even after imposition of 25 lac penalty on ADA by Honourable NGT for its Laxity.

In view it is requested to kindly interfere into the matter and resolve all issues related to quality of STP, its operation and maintenance.

All residents of colony who have been living in most unhygienic and in humane condition for long, will be highly obliged to you for your kind and favorable action.

Since issue relates to protection of larger public interest and environmental as well, please accord priority.

Regds

Yours sincerely

Mahendra Kumar Saraswat
67- A, Nalanda Town, Shamshabad Road,
Agra - 282001

6 attachments

VID-20221225-WA0291.mp4
949K

VID-20221225-WA0292.mp4
1963K

VID-20221225-WA0294.mp4
3123K

VID-20221225-WA0293.mp4
4086K

VID-20221225-WA0139.mp4
4681K

VID-20221225-WA0141.mp4
5200K

Gmail Annexure No 21 Dori Lal Yadav <dlyadavconcor@gmail.com>

विषय= देवांशु बोस बनाम आगरा विकास प्राधिकरण व अन्य (याचिका संख्या 329 / 2021) में माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली के आदेश दिनांक 243 2022 तथा दिनांक 6 /07/ 2022 के अनुपालन के संबंध में

4 messages

Dori Lal Yadav <dlyadavconcor@gmail.com> 1 January 2023 at 00:02
To: psforest2015@gmail.com
Cc: psawasup@gmail.com, psecup.urbandev@nic.in, RO Agra <roagra@uppcb.com>, vcadaagra@gmail.com, vcada@rediffmail.com, Dm Agra <dmagra.agra@gmail.com>, commagr@nic.in
Bcc: ms@uppcb.com, chaiman@uppcb.com, Chief Secretary GoUP <csup@nic.in>, cmup@nic.in

महोदय

क्षेत्रीय अधिकारी क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड आगरा को प्रार्थी द्वारा प्रेषित अपने पत्र दिनांक 14/11/ 2022 द्वारा सूचित किया गया था कि माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा ओए 329 /2021 में पारित आदेश दिनांक 24/3/ 2022 द्वारा उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड को नालंदा टाउन कॉलोनी एवं आसपास के क्षेत्र में प्रदूषण फैलाने के लिए उत्तरदाई व्यक्तियों संस्थाओं एवं विभागों की जिम्मेदारी तय करते हुए आवश्यक होने पर coercive action लेने के लिए तथा आगरा विकास प्राधिकरण एवं उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड को उचित सीवरेज सिस्टम का निर्माण सुनिश्चित कराते हुए उसे एप्रोप्रियेट एसटीपी से जोड़ने के आदेश दिए गए थे, किंतु अभी तक न प्रॉपर सीवरेज सिस्टम सुनिश्चित किया गया और ना ही एसटीपी का गुणवत्तापूर्ण निर्माण??????

लगातार शिकायतों के बावजूद कॉलोनी के अंदर सीवर की स्थिति लगातार बद से बदतर होती जा रही है। अशोधित सीवर आज भी लगातार कॉलोनी के अंदर पार्कों में ,रेन वाटर हार्वेस्टिंग और सड़कों पर फैल रहा है जिससे पर्यावरण प्रदूषण की गंभीर स्थिति पैदा हो चुकी है जो कोरोना के नए वैरीअंट के फैलने की आशंका के मद्देनजर और भी संवेदनशील है।

इस संबंध में एक विस्तृत शिकायत समस्त प्रमाण सहित लगभग 60 प्रश्न व फोटोग्राफ्स के साथ क्षेत्रीय अधिकारी क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड को व्यक्तिगत रूप से उनके कार्यालय में दिनांक 14/11/22 को उपलब्ध कराई गई वह उन से अनुरोध किया गया, कि माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली के आदेश/ आदेशों के मुताबिक प्रदूषण फैलाने वाले उत्तरदाई व्यक्त, संस्थान एवं विभागों के खिलाफ आवश्यक होने पर coercive action की कार्यवाही को गतिमान की जाए।

किंतु क्षेत्रीय अधिकारी क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा कोई coercive कार्यवाही न करते हुए

शिकायत को समस्त संलग्नको के साथ औपचारिक रूप से आगरा विकास प्राधिकरण को कार्यवाही हेतु भेज दिया गया जिस की सूची प्रार्थी को क्षेत्रीय अधिकारी क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड आगरा द्वारा अपने पत्र दिनांक 1171 / 4= 27/2022 दिनांक 15/ 11 /2022 के द्वारा दी गई(प्रतिलिपि संलग्न).

तत्पश्चात आगरा विकास प्राधिकरण व क्षेत्रीय अधिकारी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा क्या अग्रिम कार्यवाही की गई ,की कोई सूचना अभी तक प्रार्थी को नहीं दी गई । विकास कर्ता द्वारा नालंदा टाउन कॉलोनी शमशाबाद रोड आगरा में बनाया गया एसटीपी आज भी सुचारू रूप से कार्य नहीं कर रहा है और सीवर जनित प्रदूषण की स्थिति लगातार बद से बदतर होती जा रही है न विकास कर्ता को कोई परवाह है ना आगरा विकास प्राधिकरण को कोई चिंता??

माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली के ओए संख्या 329/2021 में दिए गए निर्देशों की भी को भी विकास कर्ता व आगरा विकास प्राधिकरण द्वारा कोई तरजीह नहीं दी जा रही है ।

उक्त के परिपेक्ष में आपसे विनम्र अनुरोध है कि नालंदा टाउन कॉलोनी व आसपास के क्षेत्रों में प्रदूषण के लिए जिम्मेदार व्यक्ति, संस्थान या विभागों के खिलाफ पर्यावरण एक्ट के उचित प्रावधानों के मुताबिक व माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली के ओए संख्या 329/ 2021 में दिए गए निर्देशों के मुताबिक उचित वैधानिक कार्यवाही प्राथमिकता पर सुनिश्चित कराते हुए माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली के आदेशों /निर्देशों का अनुपालन कराना सुनिश्चित करें ।

प्रार्थी व समस्त कोलोनीवासी आपके आभारी रहेंगे।

धन्यवाद

प्रार्थी
डी एल यादव
277ए नालन्दा टाउन कॉलोनी शमशाबाद रोड आगरा
282001
6395123389

Annexure No 21

20230101_130940.jpg
1605K

Dori Lal Yadav <dlyadavconcor@gmail.com> 1 January 2023 at 00:02
Draft

[Quoted text hidden]

20230101_130940.jpg
1605K

Gmail Annexure No 22 Dori Lal Yadav <dlyadavconcor@gmail.com>

Tweet from Dori Lal Yadav (@ArduousWarrior)

1 message

Dori lal yadav <dlyadavconcor25@gmail.com> 3 January 2023 at 05:57
To: Dori Lal Yadav <dlyadavconcor@gmail.com>

Dori Lal Yadav (@ArduousWarrior) tweeted at 7:16 PM on Tue, Jan 03, 2023:
@Amitguptaias
Sir, please refer representations/ complaints on email regarding non implementation of direction of Hon NGT in OA no 329/2021
My tweet thereon on 29/11/22 at 7.50pm.
Please permit meeting ,its indispensable ,in view of protection of environment and common cause.
(https://twitter.com/ArduousWarrior/status/1610271446785470465?t=cF8F9lpC-GmRyVG_Wpbnug&s=03)

Gmail Annexure No 23 **Dori Lal Yadav <dlyadavconcor@gmail.com>**

Tweet from Dori Lal Yadav (@ArduousWarrior)

1 message

Dori lal yadav <dlyadavconcor25@gmail.com> 3 January 2023 at 05:57
To: Dori Lal Yadav <dlyadavconcor@gmail.com>

Dori Lal Yadav (@ArduousWarrior) tweeted at 7:21 PM on Tue, Jan 03, 2023:
@UPGovt
Pl refer my tweet on 29/11/22 at 7.59pm regarding casual attitude of builder and ADA on matter pending in Hon'ble NGT New Delhi in OA 329/2021.
Fresh Two IA had to be filed in above-mentioned court .
Pl apprise Hon CS &CM on the issue to avoid annoyance of Hon court.
(https://twitter.com/ArduousWarrior/status/1610272531055013891?t=IOnmjKlsuADXXtjDSylHfw&s=03)

Gmail Annexure No 24

Dori Lal Yadav <dlyadavconcor@gmail.com>

Tweet from Dori Lal Yadav (@ArduousWarrior)

1 message

Dori lal yadav <dlyadavconcor25@gmail.com> 3 January 2023 at 05:57
To: Dori Lal Yadav <dlyadavconcor@gmail.com>

Dori Lal Yadav (@ArduousWarrior) tweeted at 7:26 PM on Tue, Jan 03, 2023:
@myogiadityanath
@myogioffice
Hon'ble sirs
Pl refer my previous tweet dt 29/11/ 22 at8.06pm regarding casual attitude of ADA on monitoring, operation and maintenance of STP in Nalanda Town colony Agra.
Matter pending in Hon'ble NGT in OA 329/2021.
Pl take cognizance.
(https://twitter.com/ArduousWarrior/status/1610273789123911682?t=2e4Vl-2r788RCW-ytM_09Q&s=03)

ANNEXURE-25

भारतीय गैर न्यायिक

दस रुपये ॰ TEN RUPEES

रु.10 ॰ Rs.10

INDIA

INDIA NON JUDICIAL

समक्ष:-श्रीमान सक्षम अधिकारी महोदय,
एन0जी0टी0 देहली।

शपथपत्र अभिसाक्षी- सुदेश कुमार त्यागी पुत्र श्री जगदीशप्रसाद त्यागी निवासी-
245 एफ0 नालन्दा टाउन शमशाबाद रोड आगरा।

शपथकर्ता शपथपूर्वक निम्नलिखित ब्यान करता है कि

1- यह कि शपथकर्ता उपरोक्त पते का स्थाई निवास है।

2- यह कि 4 नवम्बर 2022 को किसी शरारती तत्वो द्वारा मेरे फर्जी हस्ताक्षर बनाकर एन0डी0एम0 में ये कहा गया है कि एस0टी0पी0 का कार्य चालू है। जब कि इसके बारे में मुझे कोई जानकारी नही है।

3- यह कि शपथकर्ता अपना उक्त शपथपत्र श्रीमान जी के समक्ष इस आशय से प्रस्तुत कर रहा है कि मेरे किसी अज्ञात व्यक्ति / शरारती तत्वो द्वारा फर्जी हस्ताक्षर कर एन0डी0एम0 में दाखिल किया गया है कि एस0टी0पी0 चालू है।परन्तु शपथकर्ता एवं अन्य को कोई इसके बारे में कोई जानकारी न हुए जो कि सम्बन्ध में अपना यह शपथपत्र प्रस्तुत कर रहा हूँ।जो भी हस्ताक्षर कर किये गये है वह फर्जी है जो निरस्त किये जाने योग्य है।

सत्यापन: यह कि शपथपत्र की मद संख्या-1 लगायत 3 तक शपथकर्ता की निजी ज्ञान में सही है इसकी तस्दीक आज दिनांक-4-1-2023 को बमुकाम आगरा पर की गयी।

417/2023

सुदेश कुमार ... the contents ... declare on 04/1/2023

NOTARY ... INDIA

शपथकर्ता--
SUDESH KUMAR TYAGI

ANNEXURE- 26

शपथ-पत्र

समक्ष–श्रीमान एन0जी0टी0,

नई दिल्ली

शपथपत्र मिनजानिब मो0 असलम खान पुत्र श्री नसरुद्दीन निवासी–म.नं.–140, नालन्दा टाऊन शमशाबाद रोड थाना ताजगंज जिला आगरा। उम्र करीब–47 वर्ष

शपथकर्ता शपथपूर्वक निम्न ब्यान करता है कि:–

1. यह कि शपथकर्ता उपरोक्त पते का स्थाई निवासी है।
2. यह कि शपथकर्ता की कॉलोनी में दिनाक–4 नवम्बर 2022 को बिल्डर या उसके प्रतिनिधि द्वारा जो रिपोर्ट एस0टी0पी0 प्लान्ट के सम्बन्ध में एन0जी0टी0 में दाखिल की गई थी उस पर शपथकर्ता फर्जी हस्ताक्षर बनाकर दाखिल की गई है। शपथकर्ता ने कोई हस्ताक्षर नही किये है न उसकी जानकारी में है।
3. यह कि एस0टी0पी0 प्लान्ट के सम्बन्ध में एन0जी0टी0 में दाखिल रिपोर्ट पर हस्ताक्षर की सही जॉच कराकर दोषी लोगो के खिलाफ सख्त कार्यवाही करना न्यायहित में आवश्यक है।
4. यह कि शपथकर्ता ने किसी भी तरह के हस्ताक्षर एस0टी0पी0 प्लान्ट के सम्बन्ध में नही किये है शपथकर्ता के फर्जी हस्ताक्षर बनाकर एन0जी0टी0 में रिपोर्ट दाखिल की गई है।

सत्यापन–शपथपत्र की मद संख्या–1 लगायत 4 शपथकर्ता की निजी जानकारी में सही व सत्य है इसमें कुछ भी छिपाया नही गया है ना ही कुछ झूठ है। इसकी तस्दीक आज दिनांक–10/01/2023 को दीवानी कचहरी आगरा पर की गई।

शपथकर्ता

(उपरोक्त)

NOTARY
Har Prasad Baghel
Distt. Agra (U.P.)
GOVERNMENT OF

Mohd. Aslam Khan
140, Nalanda Town AGRA
Who Understand ... hereby Solemnly affirm the above ... The Person identified by ... Who is personally known to him
on this 10 day of JAN 2023

Har Prasad Baghel
District Notary Agra
10-1-2023

Satyendra Kumar Yadav
Advocate
R.No. -UP-03327/89
Civil Court, AGRA
Mob.: 9719498978
10/1/23

INDIA NON JUDICIAL Annexure-27

Government of Uttar Pradesh

e-Stamp

Stamp Vendor: ... PATHAK, Stamp ... E-Stamp ... AGRA, Tehsil Sadar ... Civil Court Agra, Work Place ..., Mob. 9997999810, 9897555398, babarmp9... 120@gmail.com

Certificate No.	:	IN-UP02525270762423V
Certificate Issued Date	:	09-Jan-2023 01:23 PM
Account Reference	:	NEWIMPACC (SV)/ up14330004/ AGRA SADAR/ UP-AGR
Unique Doc. Reference	:	SUBIN-UPUP1433000498557945991767V
Purchased by	:	VIRENDRA DIWAN
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	VIRENDRA DIWAN
Second Party	:	Not Applicable
Stamp Duty Paid By	:	VIRENDRA DIWAN
Stamp Duty Amount(Rs.)	:	10 (Ten only)

सत्यमेव जयते

NOTARY RANVIR SINGH R. No. 4137/07 District AGRA GOVERNMENT OF INDIA

07/2023 9/01/2023

IN-UP02525270762423V

Please write or type below this line

समक्ष श्रीमान सक्षम अधिकारी महोदय
एन जी टी देहली

शपथपत्र मिनजानिब वीरेन्द्र दीवान आयु 77 साल पुत्र स्व0 श्री फकीर चन्द दीवान निवासी मकान नं0 174 नालन्दा टाउन शमशाबाद रोड आगरा पेशा- डिफेन्स पेंशनर

शपथकर्ता शपथपूर्वक निम्नलिखित बयान करता है कि :-

1- यह कि शपथकर्ता उपरोक्त पते का स्थायी निवासी है।

2- यह कि 4 नवम्बर 2022 को किसी शरारती तत्वों द्वारा मेरे फर्जी हस्ताक्षर बनाकर ए0डी0 ए में ये कहा गया है एस0टी पी0 का कार्य चालू है जबकि इसके बारे में मुझे कोई जानकारी नहीं है।

3- यह कि शपथकर्ता अपना उक्त शपथपत्र श्रीमान जी के समक्ष इस आशय से प्रस्तुत कर रहा है कि मेरे किसी अज्ञात व्यक्ति / शरारती तत्वों द्वारा फर्जी हस्ताक्षर कर ए0डी0ए0 में दाखिल किया गया है कि एस0 टी पी0 चालू है परन्तु शपथकर्ता एवं अन्य को इसके बारे में कोई जानकारी न हुए जाने के सम्बन्ध में अपना यह शपथपत्र प्रस्तुत कर रहा हूँ।

Diwan

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate
3. In case of any discrepancy please inform the Competent Authority

जो भी हस्ताक्षर कर किये गये है वह फर्जी है जो निरस्त किये जाने योग्य है। मैने अपने हस्ताक्षर नही किये है।

सत्यापन- यह कि शपथपत्र की मद 1 लगायत 3 तक शपथकर्ता की निजी ज्ञान में सत्य व सही है इसकी तस्दीक आज दिनांक - 9-1-023 को कियागया।

शपथकर्ता
Diwan
वीरेन्द्र दीवान (उपरोक्त

NOTARY
RANVIR SINGH
R. No. 4187/07
District, AGRA
GOVERNMENT OF INDIA

S. No. 07 ....
Exp. Shri Virendra Diwan
The deponent who solemnly affirms
On Oath on 9th 20 23 at .... AM/PM
Identified by Shri .... Self ....

Ranvir Singh
9/1/2023